

Mr. Siddheswar Palit
S. K. Das
S. Lokesh Kumar

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 4771995

Pocanakas Behem.Applicant (s)

Versus

Union of Indz & oss.Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	22/8/95 23.8.95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>[Signature]</i> Registrar</p> <p>Heard Shri S. Mallick, learned counsel for the applicant, who prays for the quashing of Annexure-7 which is a direction issued by the Conservator of Forests, Koraput Circle, Koraput, asking the applicant to handover the charge of his present appointment by 21st August, 1995. The reason leading to this decision has been spelt out in the opening para of the said annexure. There is nothing in this annexure which by itself would call for any judicial intervention on any ground.</p> <p>It is noted in this connection that the officer had earlier approached this Tribunal in O.A. 402/95, praying for the quashing of his posting order (Annexure-3 to that O.A.). Certain directions and reliefs were given to the applicant in that Original Application. It now appears that the representation of the officer has since been disposed of by the Government. There is thus no ground or scope for further intercession on his behalf, or of affording yet</p>	<p>1.P.O. for Dissol has been filed. D. 22/8/95.</p> <p>In this application, the petitioner U/S 19 of CAT Act has challenged his order of transfer with Prays to continue at his present post station.</p> <p>For regn. Pl. D. 22/8/95</p> <p style="text-align: right;"><i>[Signature]</i> 22.08.95</p> <p>Registrar <i>[Signature]</i></p> <p>For Adm. & Day. <i>[Signature]</i> 22/8/95</p> <p style="text-align: right;">Benu</p>

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
...1	23.8.95	<p>another relief. The orders of transfer are, quite simply, required to be carried out now.</p> <p>Annexures 3 to 6 in the present application contain certain facts which go to show that some confusion exists about the relief/retention of some other officers like S/Shri K.M.Sethi, S.K.Biswal, and K.C.Handa, who are connected with the chain of transfers, besides the applicant. The position is not clear as to how exactly and in what manner or order the orders of transfer of these officers are going to be implemented. While it is so, it is also seen from Annexure-6 that the applicant has sought certain instructions from the Government (Respondent-2) in the matter. This letter was sent only on 17.8.1995, i.e. barely five days ago. It is, therefore, entirely possible that no instructions or reply have yet been received from the Principal Secretary, as stated by the applicant. Only in order to enable such instructions to be issued, as may be considered necessary, to smoothen the process of relief of these officers and lay-down the modalities thereof, if at all considered necessary by the Respondent.2, the operation of Annexure-7 is stayed till 31.8.1995, or until the receipt of instructions sought for from the Government, whichever is earlier, provided that the Assistant Conservator of Forests, Rayagada Division, has not already assumed charge of the applicant's post on the forenoon of 21st August, 1995, in accordance with the</p>	

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Serial No of Order	Date of Order	Order with Signature
...1	23.8.95	<p>impugned annexure. If such assumption of charge has already taken, this stay cannot of course be operated. In any case, Annexure-7 shall have to be complied with by the applicant in the forenoon of 1st September, 1995, at the latest, or on receipt of the instruction from the Government, as indicated above, whichever is earlier.</p> <p>Thus the application is disposed of at the admission stage. No costs.</p> <p>Send copies of these orders to the respondents along with the copies of the application, and a copy of the order be also made available to the petitioner's counsel.</p> <p style="text-align: right;"><i>[Signature]</i> 23/8 MEMBER (ADMINISTRATIVE)</p>

Or. No-1
dt. 23.8.95

A copy of orders dt. 23.8.95 may be given to the applicant's Counsel.

[Signature]
24/8
24.08.95
S.O.

Received a copy of the order dated 23.8.95.
[Signature]
24.8.95

Free copy of order dt. 23.8.95 along with application copy sent to all respects by regd. post.

[Signature]
24/8
24.08.95
S.O.